

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 310/TL/2023

- Subject : Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for implementation of Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route.
- Date of Hearing : **20.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Khavda-Bhuj Transmission Limited (KBTL)
- Respondents : Adani Renewable Energy Holding Four Ltd. and 8 Ors.
- Parties Present : Shri Bhavesh Kundalia, Representative, KBTL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

At the outset, the representative of the Petitioner submitted that the Petitioner has already filed the amended Petition incorporating the additional scope/element allotted by CTUIL by its Office Memorandum dated 16.2.2024. He further submitted that no reply had been received from the respondents.

2. The representative of the CTUIL requested for a week time to file a revised recommendation on the amended Petition.
3. After hearing the representatives for the Petitioner and Respondent, the Commission directed the CTUIL to file on an affidavit within a week its recommendation and the updated status (along with SCOD) of KPS1 pooling station and the generators to be connected at KPS1 PS and Respondents to file their replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
4. The was directed to file the following information on an affidavit within a week:
 - (a) File copy of Form II posted on its website along with the date of posting (required as per Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission

License and other related matters) Regulations, 2009, read with the order dated 22.1.2022 in Petition No. 1/SM/2022 for additional amended scope.

(b) The copy of Concession Agreement executed with CTUIL for implementation of the scheme.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)